

LOK SABHA
UNSTARRED QUESTION NO - 1876
TO BE ANSWERED ON -11th DECEMBER 2025

CSR Funds for Social Upliftment in Backward Areas

†1876. Shri Arun Kumar Sagar:

पेट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state: -

- (a) whether the Oil PSUs under the Government have allocated funds under Corporate Social Responsibility (CSR) for social upliftment in backward areas;
- (b) if so, the details thereof and the names of the oil PSUs under the Ministry which have allocated funds under CSR for social upliftment especially in the scheduled castes and backward castes areas during the last three years, year-wise and district-wise;
- (c) the details and number of persons benefitted particularly in the scheduled castes and backward castes areas of Uttar Pradesh during the said period, State-wise and year-wise; and
- (d) whether the Government has taken any steps for proper utilisation and expenditure of these funds, if so, the details thereof?

ANSWER

**पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्यमंत्री
(श्री सुरेश गोपी)**

**MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS
(SHRI SURESH GOPI)**

- (a) to (d): Section 135 of the Companies Act 2013 mandates every company having net worth of Rs. 500 crore or more, or turnover of Rs 1000 crore or more, or net profit of Rs 5 crore or more during the immediately preceding financial year, to spend at least 2 percent of the average net profits of the company made over immediately preceding three financial years towards CSR as per the CSR policy of company. CSR expenditure of Oil & Gas PSUs is made across areas or regions including socially, economically and educationally backward areas (aspirational districts) of the country. Details of the State & District-wise CSR expenditure, CSR projects /activities undertaken by the major oil and gas PSUs are available on their respective websites i.e. www.ongcindia.com, www.iocl.com, www.bharatpetroleum.com, www.hindustanpetroleum.com, www.gailonline.com, www.oil-india.com. The CSR projects are undertaken for socio-economic development of area and society where the project is executed. As CSR activities cover wide range of area, beneficiary-wise details are not captured. CSR is a Board-driven process and the Board of the company is empowered to plan, decide, execute and monitor the CSR activities of the company based on the recommendation of its CSR Committee. The Government does not issue specific directives to companies regarding spending in any particular geographical area or activity other than criteria for spending the CSR funds which are guided by provisions specified under section 135 of Companies act 2013, Guidelines on CSR expenditure issued by Department of Public Enterprises (DPE), Ministry of Finance and CSR policy of Company.
